

ITEM NO.19

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court of Judicature at Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 72519/2021 - EXEMPTION FROM FILING O.T.

IA No. 147530/2021 - EXEMPTION FROM FILING O.T.

IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 18-07-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Mr. Arpit Shukla, AOR
Mr. Aadil Singh Boparai, Adv.
Mr. Aman Khullar, Adv.
Mr. Tushar Aggarwal, Adv.

Mr. Shariq Ahmed, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Sunil Kumar Verma, AOR

For Respondent(s) Mr. Vinod Diwakar, AAG
Mr. Shashank Shekhar Singh, AOR
Mr. B. N. Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner, put up after two weeks.

Parties be permitted to inspect the original record.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)